

LIST OF BUSINESS

WEDNESDAY, THE 22ND MARCH, 2023

AT 10.00 A.M.

I. OBITUARY REFERENCES

OBITUARY REFERENCES to the passing away of Sardar Baldev Singh Bhatti, Ex-MLA.

II. QUESTIONS

Questions entered in the separate list to be asked and answers given.

III. CALLING ATTENTION NOTICES

1. **SH. DINESH KUMAR CHADHA, MLA:-** to draw the attention of the Minister for Science Technology and Environment towards the piling up of Plastic Carry Bags of branded companies on the roads in the State.

(No. 51)

2. i) **S. DALJIT SINGH BHOLA GAREWAL, MLA**
ii) **S. GURPREET SINGH BANAWALI, MLA** } to draw the attention of the Minister for Local Government towards problems being faced by people due to increasing number of Stray Animals.

(No. 54 & 55)

3. **S. RUPINDER SINGH HAPPY, MLA:-** to draw the attention of the Minister for Food Civil Supplies and Consumer Affairs towards installation of Digital Weighing Scales in Mandi's for accurate weighing of crop yields.

(No. 70)

IV. MOTION UNDER RULE 16

A MINISTER to move that the Vidhan Sabha (Assembly) at its rising this day shall stand adjourned **sine-die**.

V. PRESENTATION OF REPORTS

1. **THE CHAIRMAN, COMMITTEE ON PUBLIC UNDERTAKINGS** to present the 121st Report of the Committee on Public Undertakings on the Audit Para's appearing in the Report of the Comptroller and Audit General of India on Public Sector Undertakings (Social, General and Economic Sectors) for the year 2017-18 relating to the Punjab Agro Foodgrains Corporation Limited and Punjab State Warehousing Corporation.

2. **THE CHAIRMAN, COMMITTEE ON THE WELFARE OF SCHEDULED CASTES, SCHEDULED TRIBES AND BACKWARD CLASSES** to present the 47th Report of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes And Backward Classes for the year 2022-23. The Committee for providing the benefits of Central and State Government sponsored welfare schemes for Scheduled Castes and Backward Classes & to withdraw the instructions with reference letter no. 4/40/13-3.P.P.1-855, Dated 10.10.14 for the reservation of Scheduled Castes and Backward Classes employees in the State.

P.T.O.

3. **THE CHAIRMAN, COMMITTEE ON LOCAL BODIES** to present the 1st Report of the Committee on Local Bodies on the General Working of the Committee for the year 2022-23.
4. **THE CHAIRMAN, COMMITTEE ON CO-OPERATION AND ITS ALLIED ACTIVITIES** to present the 1st Report of the Committee on Co-operation and its Allied Activities for the year 2022-23.

VI. OFFICIAL RESOLUTIONS

- i) **THE CHIEF MINISTER** to move that-

" This House strongly recommends to the State Government to request the Ministry of Civil Aviation, Government of India to name the upcoming International Airport at Indian Airforce Station Halwara, District Ludhiana as Shaheed Kartar Singh Sarabha International Airport.";

- ii) **SARDAR INDERBIR SINGH NIJJAR, MINISTER FOR PARLIAMENTARY AFFAIRS** to move that-

" This House remembers the sacrifices of Shaheed Bhagat Singh, Sukhdev and Rajguru ji on the occasion of Martydom day on 23.03.2023 and strongly recommends the State Government to make every possible effort to create the Punjab of their dreams."; and

- iii) **SARDAR GURMEET SINGH MEET HAYER, MINISTER FOR WATER RESOURCES** to move that-

" This House is concerned about the Ordinance issued by the Government of Himachal Pradesh (Ordinance No. 2 of 2023) to impose water cess on the Hydro Power Projects for non-consumptive use of water for power generation. The Himachal Pradesh state's water resources are now the government's property, while any proprietary, riparian, or usage rights with any individual, group, company, corporation, society, or community are deemed to have been terminated.

The House acknowledges and recognizes the right of the State of Punjab over the use of waters flowing into the State for all purposes. All the BBMB projects which have since been constructed with investment made by the State of Punjab, largely happen to be situated within the territorial jurisdiction of the State of Himachal Pradesh. With this new levy of Water cess, the Government of Himachal Pradesh is trying to put avoidable tax burden on the State of Punjab as it is evident from the objective of the Ordinance. The State of Punjab is under pressure from all the neighbouring States whether it is the demand of the additional share of the river water or levy of cess recently by the State of Himachal Pradesh. With this new levy, there is an additional financial burden amounting to Rs. 1200 Cr. per annum, of which major burden is likely to be on the State of Punjab. This new levy is not only the infringement of the exclusive rights of

the State over its natural resources but will also result in additional financial burden for generation of power resulting in the higher cost of generation of electricity. The levy of water cess by Government of Himachal Pradesh is against the provisions of the Inter State River Water Disputes Act, 1956. The State of Punjab through the Bhakra Beas Management Projects is already very liberal to release 7.19% of electricity of the composite share of Punjab.

This House very strongly and unanimously resolves that this levy of water cess imposed by the Government of Himachal Pradesh is illegal and therefore the same should be withdrawn by the Government of Himachal Pradesh. This House recommends to the State Government to request the Government of India to use its good offices to prevail upon the State Government of Himachal Pradesh to withdraw the Ordinance as the same is in violation of the Central Act i.e. Inter State River Water Disputes Act, 1956."

VII. MOTION REGARDING CONSTITUTION OF ELECTED COMMITTEES FOR THE YEAR 2023-24

A MINISTER to move that-

WHEREAS the elections to the:-

1. Committee on Public Accounts;
 2. Committee on Estimates;
 3. Committee on Public Undertakings; and
 4. Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes,
- for the year 2023-24, are to be held before the 31st March, 2023; and

WHEREAS the time left at the disposal of the House is extremely short and it is not possible to conduct in the normal course, the election to these Committees;

NOW, therefore, this House authorizes the Speaker, Punjab Vidhan Sabha, to nominate the members of the aforesaid Committees for the aforesaid year, keeping in view the proportionate strength of various parties/groups in the House;

This House further resolves that for the above purpose, the rules of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly) relating to the elections to the said Committees for the year 2023-24 which are inconsistent with or contrary to the above resolution shall stand suspended.

VIII. LEGISLATIVE BUSINESS

1. The Salaries and Allowances of Chief Whip in Punjab Legislative Assembly Bill, 2023.

A MINISTER to introduce the Salaries and Allowances of Chief Whip in Punjab Legislative Assembly Bill, 2023.

To move that the Salaries and Allowances of Chief Whip in Punjab Legislative Assembly Bill, 2023, be taken into consideration at once.

Also to move that the Bill be passed.

2. The Punjab State Commission for Scheduled Castes (Amendment) Bill, 2023.

A **MINISTER** to introduce the Punjab State Commission for Scheduled Castes (Amendment) Bill, 2023.

To move that the Punjab State Commission for Scheduled Castes (Amendment) Bill, 2023, be taken into consideration at once.

Also to move that the Bill be passed.

3. The Punjab Agricultural Produce Markets (Amendment) Bill, 2023.

A **MINISTER** to introduce the Punjab Agricultural Produce Markets (Amendment) Bill, 2023.

To move that the Punjab Agricultural Produce Markets (Amendment) Bill, 2023, be taken into consideration at once.

Also to move that the Bill be passed.

IX. DISCUSSION ON - "WAR OF PUNJAB AGAINST DRUGS/NARCOTICS"

(Two Hours)

**CHANDIGARH:
THE 21ST MARCH, 2023**

**SURINDER PAL,
SECRETARY.**
